

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 118

TP 36 of 2019 [TP 111 of 2016 in (CP 79 of 2015)]

Order under Section 397-398

IN THE MATTER OF:

Rajiv Nahar & Ors

.....Applicant

V/s

Aeon Housing Pvt Ltd & ors

.....Respondent

Order delivered on ..30/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Petitioner : Learned Counsel, Mr. Jatin Sehgal

For the Respondent :

ORDER

Learned Counsel for the Petitioner states that the pleadings are complete but no pleadings are available on E-portal.

None appeared for Respondent Nos. 1 to 3.

Respondent No. 1 is the Company and Respondent No. 3 is the ROC.

Respondent No. 2 has filed reply, however, the same is not available on E-portal.

None appeared for the Respondent No. 2. Respondent Nos. 1 and 3 shall be proceeded Ex-Parte.

List for hearing on 18.10.2021


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Sweta

-SD-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)